

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2737/2026

[Arising out of impugned final judgment and order dated 26-11-2025 in WRITC No. 25140/2025 passed by the High Court of Judicature at Allahabad]

MUAZZAMA TANVEER

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 130772/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 15943/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 17-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Dawneesh Shaktivats, AOR
Mr. Mohd Yasin, Adv.
Ms. Swati Khanna, Adv.
Mr. Aayushman Aggarwal, Adv.
Mr. Pradyut Kashyap, Adv.
Mr. Aman Sabir Saifi, Adv.
Ms. Himanshi Mehta, Adv.
Ms. Nikita Arora, Adv.
Mr. Kaustubh Khera, Adv.

For Respondent(s) :Mr. Ankit Goel, AOR
Mr. Varun Yadav, Adv.

Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Rajeev Sharma, Adv.
Mr. Atreya Gc, Adv.
Mr. Mukul, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In this petition, the petitioner seeks alternative methods

- of verification of identity of the candidates appearing in NEET UG Examination who are specially abled.
2. The petitioner has been permitted to appear in re-NEET UG Examination 2026. Therefore, the question of issuing any interim direction does not arise.
 3. We request Mr. Gopal Shankaranarayanan, learned senior counsel to assist us in the matter as important issues arise for consideration in the present petition.
 4. List on 21.09.2026.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR